

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11224/2015

(Arising out of impugned final judgment and order dated 29-10-2014 in RP No. 268/2013 passed by the National Consumer Disputes Redressal Commission, New Delhi)

DEVI LAL PARIKH

Petitioner(s)

VERSUS

HARBANS SINGH & ANR.

Respondent(s)

Date : 25-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Nitin Bhardwaj, AOR

For Respondent(s) Mr. Praveen Mahajan, Adv.
Ms. Ruchika, Adv.
Mr. S. C. Patel, AOR
Ms. Meera Kaura, Adv.
Mr. Tejas Patel, Adv.
Mr. Rukhsar Khan, Adv.
Mr. Ompal Shokeen, adv.
Mr. Hariom, Adv.
Mr. Naveen Kumar Sherawat, Adv.UPON hearing the counsel the Court made the following
O R D E R

List the Special Leave Petition on 27 February 2019.

(SANJAY KUMAR-I)
AR-CUM-PS(SAROJ KUMARI GAUR)
COURT MASTER